

133 *Civil Aviation*  
Air Hostesses

3618. SHRI SUNIL KHAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether air-hostesses are well paid at the time of their posting with crew and are paid less at the time of their ground level posting; and

(b) if so, the reasons therefor alongwith the details of their designation, salary and allowances etc. that are paid to them per month while on board and on ground duty?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) : (a) and (b) All Cabin Crew including Air Hostesses are paid flight related allowances as per their grades. These allowances are not applicable to them when Air Hostesses cease to fly and perform ground duties.

The pay and allowances per month of cabin crew during flying and grounded duties are as under :-

		Sr. Manager (Cabin Crew)	Manager (Cabin Crew)
Flying	Minimum	77142	72280
	Maximum	78824	74802
Grounded	Minimum	41434	34892
	Maximum	43385	37230

3 *Air Accidents*  
Crash of MIG-21

3619. SHRI RANJIB BISWAL : Will the Minister of DEFENCE be pleased to state :

(a) whether an Indian Air Force Plane MIG-21 crashed in the Dibrugarh district of Upper Assam on the 15th February last;

(b) if so, the reasons for the crash;

(c) whether such incident of crashes have been increasing; and

(d) if so, the steps taken to curb such accidents?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) No. Sir. However an MIG-21 crashed in Chabua in Dibrugarh District of Upper Assam on 15.3.99 due to technical defect.

(c) and (d) The number of accidents of IAF which was about 30 per year in the previous decade, has fallen to an average of 22 accidents per year in the current decade. During 1998-99, a total of 22 aircrafts have been lost. However, a High Powered Committee on Fighter Aircraft Accidents (COFAA) was constituted under the Chairmanship of Scientific Advisor to

Raksha Mantri to analyse the causes of the accidents which submitted its report in September 1997. It has made certain recommendations to minimise accident rate. Implementation of these recommendations would involve changes in organisational structure, procedures, training, design, technology etc. Necessary instructions have been issued to the agencies/departments concerned to take suitable action in terms of the recommendations of Committee.

134 *Maharashtra*  
Railway Lines owned by Killick Nixon & Company

3620. SHRI JOGENDRA KAWADE : Will the Minister of RAILWAYS be pleased to state :

(a) whether Killick Nixon & Co. is owning railway lines in Vidarbha region of Maharashtra,

(b) if so, the details thereof;

(c) whether the Central Railway has taken lines on contract basis;

(d) if so, the details thereof;

(e) whether the railways are running at a loss as a result of taking them on contract;

(f) if so, the loss suffered by the Government on this account during the last three years; and

(g) the reasons for not nationalizing these rail lines?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) The three railway lines in Maharashtra under private ownership by The Central Provinces Railways Company Limited of which M/s Killick Nixon and Company are the managing agents.

(b) These railway lines comprise of the following sections :

I. Murtizapur-Yavatmal.	-	113 Kms.
II. Murtizapur-Achaipur	-	77 Kms.
III. Pulgaon-Arvi	-	35 Kms.

(c) The Central Railway is working these lines under an agreement entered into with The Central Provinces Railways Company Limited.

(d) The following are the main terms of the agreement :

(i) The Central Railway as the working agency retains 45% of the gross earnings per annum towards the working expenses.